CENTRAL ADMINISTRATIVE TRIBUNAL AHMEDABAD BENCH

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C.A.92/95 in

O.A.NO. 253/90

Shri Jyotiravdan Himatlal Jani	Petitioner
Mr.M.M.Xavier	Advocate for the Petitioner [s]
Versus	
Union of India & Ors.	Respondent
Mr.R.M.Vin	Advocate for the Respondent [s]

DATE OF DECISION 14.8.1996

CORAM

The Hon'ble Mr. V.Rachakrishnan

: Member (A)

The Hon'ble Mr.

JUDGMENT

- 1, Whether Reporters of Local papers may be allowed to see the Judgment ?
- 2, To be referred to the Reporter or not ?
- ε, Whether their Lerdships wish to see the fair copy of the Judgment?
- 4, Whether it needs to be circulated to other Benches of the Tribunal?

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Shri Jyotirvadan Himatlal Jani, Bhavnagar.
(Advocate: Mr.M.M.Xavier)

: Applicant

Versus

The Union of India Through:

- 1. Shri M.Ravindra, General Manager, Western Railway, Churchgate, Bombay-400 020
- Shri S.P.Singh, Chier Works Manager, Western Railway, Ajmer.
- 3. Shri N.P.Fulzele,
 Works Manager,
 Western Railway,
 Bhavnagar Para Workshop
 Bhavngarpara-364 003.

(Advocate: Mr.R.M.Vin)

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: Contemnors

ORAL ORDER

C-A-92/95 in O-A-253/90

Date: 14.8.1996

Per: Hon'ble Mr. V. Radhakrishnan : Member (A)

Mr. Vin placed on record a letter dated 31.7.1996
from WM's Office, BVP that payment amounting to Rs.4603/have been paid to the applicant. In view of the
compliance of the order, he states that no case for
Sontempt Application. In view of the above, the
Contempt Application is disposed of. In case any
difficulty in future, the applicant is at liberty to
revive the Contempt Application. Notice discharged.

(V.Rachakrishnan) Member(A)

Heard both sides on M.A.772/96 which seeks revival of the earlier contempt petition on the ground that the respondents had not fully complied with the direction of the Tribunal in 0.A.253/90. The only grievance subsisting for the complainant is that even though he has got promotion to higher levels from the date the juniors are promoted, he has however not been ging given arrears on promotion to the level of 2000-3200 for the period from November 1991 to 1st March, 1993. The Railway Administration has taken the view in terms of para 228 of IREM enclosed as Annexure R to their reply statement) arrears in such a situation is not admissible. There is some doubt as to whether the para 228 has since undergone any modification on the basis of Court directions. Mr. Vin for the respondents will ascertain the position in this regard. If Mr. Xavier for the complainant is able to produce any material in this regard he is also at liberty to do so.

Adjourned to 25.6.1997.

Member (J)

(V.Ramakrishnan) Vice Chairman

vtc.

Date Office Report ORDER 2.4.97 Mr. Vin prays for two weeks time to file reply to M.A. 772/96. Adjourned to 23.4.1997. (V.Ramakrishnan) vice Chairman. Heard both sides on M.A. 772/96 which seeks revival of the earlier contempt petition on the ground that the respondents are not fully complied with the direction of the Tribunal in O.A. 253/90. The only grievance subsisting for the complainant is that even though he has got h a levels for the date the juniors are promoted, he however given financial effect and arrears for promotion the level of 2000-3500 for the period from November 1991 to 1st March, 1993. The Railway Administration has taken the view in terms of para 228 of IREM enclosed as Annexure R to their reply statement arrears in such a situation is not admissible. There is some doubt as to whether the para 228 is since undergone any modification on the basis of Court directions. Mr. Vin for the respondents will ascertain the position in this regard. Mr. xavier for the complainant is able to produce any material he is also at liberty to do so. Adjourned to 25.6.1997. (T.N. Bhat) (V.Ramakrishnan) Member(J) vice Chairman

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Date	Office Report	ORDER		
	Section 1	Issue notice on M.A. ret	curnable on	6.1.97
1:07.	Adjourned to 23.4.	, γ (V. (V. γ (Σ)) (V. (V. γ	Radhakrish Member(A)	nan)
	(7. Genekrisinen) 71.00 Jaahrman	vtc.		
6.1.97		Mr. Xavier, counsel fo	or the appl	icant
	on a 7/2/26 who we cannot be a cannot b	net present. Adjourned to 23	.1.1997.	1.24
		Mana interpretation	V. Ramakrish	nan)
			Vice Chairm	
		vtc. unnizioneo enu		
4.1.97	nonge der sabre er est (g.)	Mr. Xavier has filed si	ick note.	
	ol ong nolsener, r rodnovez meri bel	Adjourned to 26.2.1997.	NA	
			7.Ramakrish 7.Jice Chairma	A
	n to their reply o cation in not dank	vtc.	, ,	
6.2.97		Mr. Xavier states that the		
idac nu	ny modification on	relates to payment of arrears November 1991 to 1st March, 199		
	ir. Vidios the r Sition in this or	for time to ascertain the pres	sent position	on and
	elus of Josef Lymo	to file reply to the M.A. 772/	/96.	
ga foda u	isé at lib sty bo d		NO	
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Date	Office Report	язвяе		ORDER	Office Repor	6(50)
25.6.97			Seen leav	e note fil	ed by Mr.Xav	vier.
				to 23.7.9		
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					Ramakrishnan) ice Chairman	
				v	TCE CHATTHIAN	
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3.7.97			seen sick	note filed	by Mr. Xavie	r.
		Adjo	urned to 20	0.8.1997.	A	
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M.A.772/96 in C.A. 92/95 in O.A.253/90 ORDER NOTES SOURCE Date Office Report 20.8.97 We have heard Mr. Xavier for the complainant and Mr. Vin for the respondents. In 0.A.253/90 the Tribunal directed that the applicant shall be given the benefit of regular promotion with all consequential benefits limiting arrears of pay consequent on his promotion in the scale of Rs.425-700 with effect from 30.5.1989. It is not in dispute that most of the directions have been carried out. The only controversy at present relates to payment of arrears in the scale of 2000-3200 for the period from 12.11.91 upto 1.3.93. As per the Railway Administration letter dated 23.4.96 and 24.4.96 the complainant was given only proforma promotion for this period. Mr. Vin submits that what the Railway administration has been done it in consonance with the relevant rule namely Para 228 of the IREM which provides even if the person has not been promoted because of an administrative error he is not entitle to arrears. Mr. Xavier disputes this contention and draws attention to the judgment of the Calcutta Bench in the case of Sujit Baran Rakshit & ors. W/s. Union of India & ors. (1996) 33 ATC 596 para 17 & 18 thereof. He states that arrears cannot be denied on the ground that due to wrong action on the part of the Railway authorities, the petitioners have been denied promotion. We find the present case is squarelly covered by the decision of the Calcutta Bench.

We note that the pepartment has given only proforms

12.11.91 and given the financial benefits w.e.f.

promotion to the applicant with effect from

1.3.93. We direct the Railway Admn. to pay

Date	Office Report	OHU V	ORDER	gail soffice lag	Up
		whatever amo	unt is due to	him in term	s of
		fixation of pay in the scale of 2000-3200			
		effect from	12.11.91 upto	1.3.93 less	than what
			d so far. The		
			thin three mon		
		MaAali	2/96 is dispos	ed of accor	aingly.
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		(T.N. Bhat) Member(J)			krishnan) hairman
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